



2026:AHC:16919

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43461 of 2025

Abdul Azeem

.....Petitioner(s)

Versus

State Of U.P And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Nath Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, learned counsel for the petitioner confined his prayer only to the effect to direct the respondent No.2/Sub Divisional Magistrate, Badlapur, District Jaunpur to decide the Case No.4424 of 2016 (Salman Ahmad vs Sufiyan Ahamd) Computerized Case No.T2016143658014424 filed under Section 210 of U.P Land Revenue Code, 2006 as well as the Objection dated 10.12.2021 filed by the petitioner.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Badlapur, District Jaunpur to first of all decide the Objection dated 10.12.2021 and thereafter the aforesaid case strictly in accordance with law expeditiously but after providing opportunity of hearing to all the necessary parties unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

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